

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 266/TT/2019

Date: 3.11.2020

To

Shri Shashank S. Jewalikar
Chief Engineer (STU)
Maharashtra State Electricity Transmission Company Limited,
Prakashganga, Plot No. C-19, E-Block,
Bandra Kurla Complex, Bandra (East),
Mumbai – 400051.
se.rc.stu@gmail.com
cestu@mahatransco.in

Sub: Petition for identification of 132 kV Neapanagar (from 220 kV Neapanagar Sub-station, Madhya Pradesh to Dharni (132/33 kV Dharni Sub-station, MSETCL Amaravati Zone, Maharashtra) line as Inter-State Transmission System and determination of Inter-State Transmission Tariff for the 2019-24 Tariff Period, for inclusion in the POC Transmission Charges.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.11.2020:

- a) Clarify, whether the RPC has certified the instant asset as Natural ISTS?
- b) Investment approval of the project covering the assets covered under the instant petition.
- c) Auditor's Certificate indicating Hard Cost, IDC and IDEC as well as element wise (i.e land, building, transmission line, sub-station, communication system) capital cost as on COD and additional expenditure.
- d) Complete set of tariff Forms in line with Auditor's certificates
- e) Year wise discharge statement of IDC /IDEC, if any,
- f) Actual debt:equity for the funding.
- g) Calculation of effective TAX RATE alongwith documentary evidence.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishore)
Asstt. Chief (Legal)